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Central Administrative Tribunal, Principal Bench

Original Application No. 2504 of 2002
M. A. No. 2123/2002

New Delhi, this the 24th day of September, 2002

Hon'ble Mr. Justice V. S. Aggarwal, Chairman
Hon'ble Mr. M. P. Singh, Member (A)

1. Surender Kumar Bhugra
s/o Shri K. R. Bhugra
Sub-Inspector (No. D-140)
Research Cell,
Crime & Railways
MSO Building, Police HQ
2. Om Prakash Srivastava,
s/o late Shri Srikanth Srivastava,
Sub-Inspector (No. D-118)
Computer Centre (RND)
Teen Murti Traffic Lines,
Willington Crescent Road, New Delhi
r/o Qtr. No. 3, Type-III
PS Preet Vihar,
Delhi

.... Applicants

(By Advocate: Shri M. K. Bhardwaj)

Versus

1. National Capital Territory of Delhi,
through the Secretary,
Govt. of Delhi
Ministry of Home (NCTD)
ITO, I. P. Estate,
Near Indoor Stadium,
New Delhi.
2. The Commissioner of Police,
Police HQ,
Delhi Police
MSO Building, ITO
New Delhi.
3. The Special Commissioner of Police (Admn)
Police HQ,
Delhi Police
MSO Building, ITO
New Delhi.
4. Suresh Kumar Vachhani
(Sub-Inspector, officiating as Inspector)
Computer Centre (RND)
Teen Murti Traffic Lines,
Willington Crescent Road,
New Delhi
5. Haridarshan (Sub Inspector)
Crime Branch,
Computer Centre, 10th Floor,
Police HQ,
MSO Building, I. P. Estate
New Delhi.

.... Respondents

O R D E R (ORAL)

By Justice V. S. Aggarwal, Chairman

M. A. 2123/2002

M. A. 2123/2002 is allowed. Joint application is permitted.

O. A. 2504/2002

Applicant no.1 was appointed as Data Entry Operator (DEO) in the office of the Registrar General of India on 13.9.82. Applicant no.2 was also appointed in the same office on 20.4.83. Both the applicants had applied for the post of Assistant Sub-Inspector (DEO) and were selected and allowed to join Delhi Police w.e.f. 17.9.87. They were permanently absorbed in Delhi Police w.e.f. 17.9.89. Subsequently the applicants were promoted as Sub-Inspectors on ad-hoc basis on 26.11.93 and on regular basis on 28.12.95.

2. The grievance of the applicants is that respondents have not determined their seniority and they are promoting certain persons to the posts of Inspector who are junior to them. Applicants claim that their past service should also be counted in this regard.

3. At this stage when seniority of the applicants has not been drawn and they themselves from the date of their absorption in Delhi Police had not raised their little finger claiming seniority, we deem it appropriate to dispose of the present application directing respondent

VS Ag

no. 2 to decide the seniority of the applicants preferably within two months from the receipt of the certified copy of this order. If any promotion to the posts of Inspector in the R&D and Crime is made, that should be subject to the seniority of the applicants that may be fixed but nothing said herein should be taken as restraining the respondents from making promotions.


(M. P. Singh)
Member(A)

/dkm/


(V. S. Aggarwal)
Chairman